

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
Civil Secretariat, Jammu/Srinagar

**NOTIFICATION**

**Jammu, 20<sup>th</sup> December, 2022**

**S.O 703.**— In exercise of powers conferred by section 4 of the Juvenile Justice (Care and Protection of Children) Act, 2015 and in partial modification of notification S.O 389 of 2020 dated 17-12-2020, Government hereby appoints on deputation the following Civil Judges (Jr. Division/ Munsiffs) as Principal Magistrates for the Juvenile Justice Boards shown against each:

S.No	Civil Judge (Jr. Division/Munsiff)	Deputed as Principal Magistrate for the Juvenile Justice Board
01	Shri Sandeep Singh Sen,	Jammu
02	Munsiff Anantnag	Anantnag

By order of the Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Secretary to Government

Dated.20-12-2022.

No: Law-Jud/8/2022-10.

**Copy to the:-**

1. Ld. Advocate General, J&K, Jammu.
2. Principal Secretary to the Lieutenant Governor.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
4. Commissioner Secretary to Government, Social Welfare Department.
5. Secretary to Government, General Administration Department.
6. Registrar General, High Court, of Jammu and Kashmir and Ladakh, at Jammu. This is with reference to his letter No. 43061/RG/GS dated 22-10-2022.
7. Director, Archeology, Archives and Museums, J&K, Jammu.
8. Concerned Principal Magistrates.
9. General Manager, Government Press, Srinagar for publication in an extraordinary issue of Government Gazette.
10. In-charge Website, Department of Law, Justice & PA.
11. S.O Section, Department of LJ&PA (w. 7. s.c)
12. Concerned file.

(Reyaz Ali Bhat)

Assistant Legal Remembrancer

20.12.22  
20-12-2022.